## <u>COURT-I</u>

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 318 OF 2016 & IA No. 659 of 2016

### Dated: 31<sup>st</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of :

South Indian Sugar Mills Association (Karnataka) .....Appellant(s) Vs. Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)	:	Mr. M. G. Ramachandran Ms. Ranjitha Ramachandran Ms. Anushree Bardhan Mr. Shubham Arya
Counsel for the Respondent(s)	:	Ms. Pratiksha Mishra for R-2, 3, 5 & 6

# <u>ORDER</u>

The instant appeal is disposed of in terms of the Order dated 31.10.2017 passed by this Tribunal in Appeal No. 276 of 2016, as it challenges the common order dated 18.08.2016 passed by the Karnataka Electricity Regulatory Commission in Appeal No. 276 of 2016. Needless to say that all the pending IAs shall stand disposed of.

(I. J. Kapoor) Technical Member ts/vg (Justice Ranjana P. Desai) Chairperson